

## JOINT COMMITTEE REPORT

**Sub: Factual report in compliance to Hon'ble NGT order dated 04/08/2023 in the matter of OA 67/2023 (CZ) of Mr. Nitin Saxena Versus Department of Forests & others.**

The following instruction were given in the order passed by Hon'ble National Green Tribunal on 04.08.2023 in the matter of OA 67/2023 (CZ) of Mr. Nitin Saxena V/s Department of Forests & Others which are given below-

1. *“This Original Application under Sections 14, 15, 16 and 18(1) of NGT Act, 2010 has been filed by Mr. Nitin Saxena, an environmentalist and resident of Bhopal, complaining that Bhopal Municipal Corporation (hereinafter referred to as ‘BMC’) has illegally cut several trees in Borvan forest area/Borvan Park where more than 1, 25,977 trees are standing and it comes in catchment area of “Bhoj wetland”, a Ramsar site. It is said that Supreme Court in T.N. Godavarman vs. Union of India & Ors., Writ Petition (Civil) No. 171/1996, vide order dated 12.12.1996, explained as to what ‘forest’ would mean for the purpose of Forest (Conservation) Act, 1980 (hereinafter referred to as ‘FC Act, 1980’). Supreme Court has said,*

*“The Forest (Conservation) Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests and fore matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. **The word “forest: must be understood according to its dictionary meaning. This description cover all statutorily recognised forests, whether designated as reserved, protected or otherwise for the purpose of Section 2(i) of the Forest Conservation Act. The term “forest land”, occurring in Section 2, will not only include “forest” as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof. This aspect has been made abundantly clear in the decisions of this Court in Ambica Quarry Works and ors. versus State of Gujarat and ors. (1987 (1) SCC 213), Rura' Litigation and Entitlement***

*Kendra versus State of U.P. (1989 Suppl. (1) SCC 504), and recently in the order dated 29th November, 1996 in W.P.(C) No.749/95 (Supreme Court Monitoring Committee vs. Mussorie Dehradun Development Authority and Ors.). The earlier decision of this Court in State of Bihar Vs. BanshiRam Modi and Ors. (1985 (3) SCC 643) has, therefore, to be understood in the light of these subsequent decisions. We consider it necessary to reiterate this settled position emerging from the decisions of this court to dispel the doubt, if any, in the perception of any State Government or authority. This has become necessary also because of the stand taken on behalf of the State of Rajasthan, even at this late stage, relating to permissions granted for mining in such area which is clearly contrary to the decisions of this court. It is reasonable to assume that any State Government which has failed to appreciate the correct position in law so far, will forthwith correct its stance and take the necessary remedial measures without any further delay.”*

2. Pursuant to the above judgment, Borvan forest area/Borvan Park has been recognized as ‘forest’ by State of Madhya Pradesh.
3. BMC i.e., respondent 1, however, with an intention to construct yoga/meditation shed, invited tenders and finalised the same by order dated 22.02.2023. For the above construction, in the forest area, it had to cut about 100 trees for the purpose whereof a letter dated 28.04.2023 was submitted to Additional Commissioner, Horticulture Branch and Tree Officer, Nagar Palika Nigam, Bhopal, seeking his permission which was granted by Assistant Commissioner (Horticulture) Nagar Nigam, Bhopal vide letter dated 02.05.2023.
4. Another letter was submitted on 03.05.2023 stating that construction has to be raised on 0.1 hectare land in Borvan for which 28 trees of less than 30 cm circumference and 57 trees more than 30 cm circumference have to be cut where against the proposed to plant 56+228 trees and also proposed to deposit Rs.4, 11,800/- with State Commissioner (Horticulture) Nagar Nigam, Bhopal. The said amount was ultimately deposited on 04.05.2023 and directions were issued by Assistant Commissioner (Horticulture), Nagar Nigam, Bhopal to cut the trees vide letter dated 04.05.2023.
5. Applicant has contended that Assistant Commissioner (Horticulture), Nagar Nigam, Bhopal has no authority to permit construction of trees in a forest which is a ‘deemed forest’ in the light of Supreme Court’s judgment in T.N. Godavarman (supra) and Competent Authority for granting permission is ‘Central Government’ in view of Section 2 of FC Act, 1980. It is also said that “non-forest activities” in the forest land are prohibited

*unless prior approval of Competent Authority under Section 2 is granted. Apparently, it is evident that BMC is proceeding after obtaining permission from its own official working in Nagar Nigam, Bhopal who is not competent to grant such permission under FC Act, 1980 and further “non-forest activities” in the forest land of Borvan cannot be carried out at all.*

6. *We, therefore, direct PCCF, Government of Madhya Pradesh, Bhopal, State Wetland Authority and Madhya Pradesh Pollution Control Board to look into the matter and if find that trees have been illegally cut or any construction has been raised on the forest land of Borvan which is a ‘deemed forest’ in the light of Supreme Court’s judgment in T.N. Godavarman (supra) without prior approval of Competent Authority under Section 2 of FC Act, 1980, the said construction activities of respondent 1 shall be restrained, construction already raised shall be demolished and appropriate environmental compensation shall also be imposed upon respondent 1 .....*”

In compliance to the order of Hon’ble NGT, joint committee of following officials of the concerned departments has been constituted. The details are as under:

1. **Shri Alok Pathak, DFO, Forest Department, Bhopal** – Representing Forest Department
2. **Shri Brajesh Sharma, Regional officer, MPPCB, Bhopal** – Representative MPPCB
3. **Dr. Dinesh Damde, Assistant Scientific Officer, MP State Wetland Authority, Bhopal** – Representative State Wetland Authority

The members of the joint committee on dated 11/10/2023 visited the area as mentioned in the order. The photographs are attached as **Annexure-1**, for kind perusal please. The location of the site as per petition is marked on the Google map and the same is enclosed as **Annexure – II**. The Panchanama prepared during the inspection enclosed as **Annexure – III**.

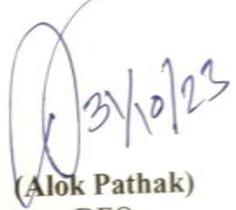
The facts of the site as per the information of Forest Deptt, Bhopal and observation recorded during inspection are as under:-

1. As per the Google map the site as mentioned in the petition is located adjacent to a residential colony on North side of the colony.

2. The site is approx. 600 meters away from the nearest point of upper lake as per the Google map.
3. One temporary structure of meditation / yoga made of steel structure and tin sheet found at the site. The approx. size of the shed is approx. 30 M X 18 M.
4. The site mentioned in the petition is a revenue land and as per the revenue record of Govt of Madhya Pradesh it is at Khasra No 15/1, total Rakba – 0.1 hectare, Gram – Borvan, Halka – Amjhara, Revenue Inspector Mandal Bilkhiriya Khurd, Tehsil – Huzur, Distt – Bhopal. The copy is enclosed as **Annexure – IV**.
5. This land comes under Zone number -1 and ward number – 5 of Bhopal Municipal Corporation.
6. As per the Forest Department record, this land is not a Forest land.
7. In reference to the permission of cutting of trees for the construction of temporary shed, the permission is accorded by Bhopal Municipal Corporation vide letter No 79 Dated 04/05/2023. The copy is enclosed as **Annexure – V**
8. Compensation amount of Rs 411800/- is deposited by Bhopal Municipal Corporation vide letter No 810 Dated 04/05/2023 for cutting of trees. The copy is enclosed as **Annexure – VI**
9. In view of above points it is observed that the process prescribed for the revenue land are followed.

  
**(Dr. Dinesh Damde)**  
Assistant Scientific Officer  
MP State Wetland Authority

  
**(Brajesh Sharma)**  
Regional Officer  
MPPCB, Bhopal

  
**(Alok Pathak)**  
DFO  
Forest Dept. Distt. Bhopal

Annexure - I

The Photographs of the Site as mentioned in the petition

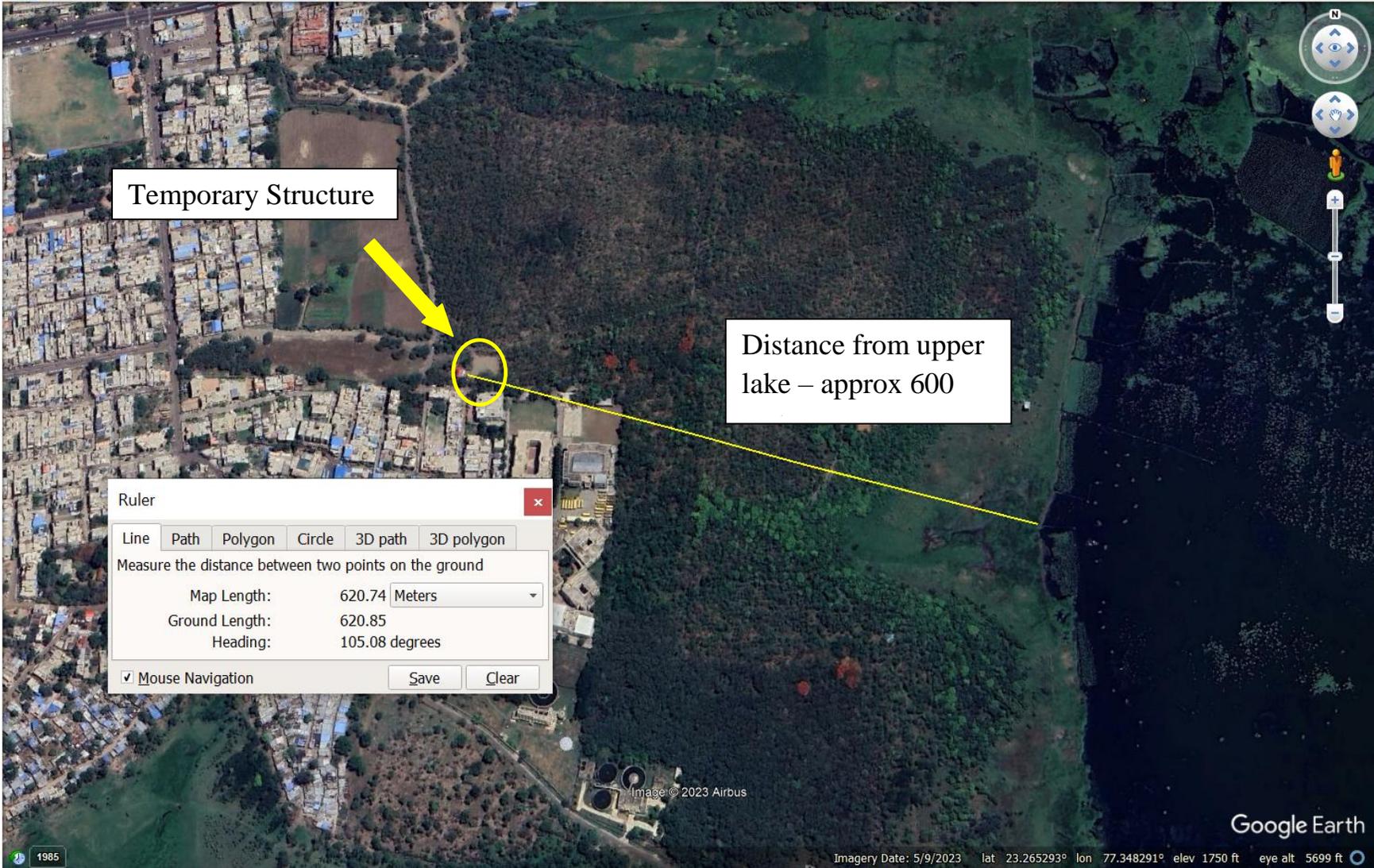






THE LOCATION OF TEMPORARY STRUCTURE NEAR BORVAN ON GOOGLE MAP





Temporary Structure

Distance from upper lake – approx 600

Ruler

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length: 620.74 Meters

Ground Length: 620.85

Heading: 105.08 degrees

Mouse Navigation Save Clear

पंचनामा

स्थान: वारेवाड जंगल  
 दिनांक: 11-10-23  
 समय: 4.30 PM

हम पंचगण इस बात की तस्वीर उभरे हैं कि आज दिनांक 11-10-2023 को श्री गण 45 मठ और पर्यावरण बालिनी जंगल में मोपाल एवं रुन जी.टी. वी. डारु बाहिर ही संघिदि की टीम एवं अन्य स्टाफ के साथ वारेवाड चरि (जंगल) परागठ मोपाल का निरीक्षण किया गया, जिसमें चरि के कदम परे कदम दिनांक में गैर पगड़ी रहस्य हाल में तरेडाबक जंगल मोपाल को जा दिनांक का दिना गया है जिसमें एं. जी.टी. वी. डारु ए. ए. MUT प्रकरवा 0 A 67/2023 निमित्त सकसैना विरुद्ध राज्य शासन व अन्य जिरु पर बोक लगी हुई है। उसका र-यल को का निरीक्षण किया।

को का पंचगना बनाया गया जिसे पद-सुकरल एरु सही कार्य जाते पर हस्ताक्षर किया गया जो अकर जकर पर नाम काये।

पंचनामा के संसमक  
 तमल किया गया

दीपनाथ सिंह  
 पंचनामा के डारु  
 किया गया

- 1) श्री अलोक पाठक उरि - 11/10/23
- 2) प्रजेश शर्मा R.O. MP & C B - 11/10/23
- 3) डा. दिनेश साठे (स. व. क. नि. शा. क.) - MPSWA - 11/10/23
- 4) श्री दीपक क. पुनिया व. व. व. व. - 11-10-23
- 5) श्री वशिष्ठ जगुवाल R.O. 2 - 11/10/23
- 6) श्री सुमन कर्मा (उ. ल. म. क.) - 11/10/23
- 7) श्री सुदीप चौराहा (उपम. क.) - 11/10/23



CLR No. : 11083703292

पश्चिम प्रदेश कम्प्यूटरीकृत भू-आधुनिकृत  
रजिस्ट्रार  
प्रथम एक (विभाग 6 क्षेत्रिय)  
पश्चिम प्रदेश भू-राजस्व संहिता (भू-कारोक्षण तथा भू-आधुनिक) नियम, 2020



Page - 7

ग्राम: बोरवन		पटवारी रुका: कोहेरिया		तहसील: हुंदर		जिला: धौला		वर्ग: 2023-2024					
भूमि के पुराने प्रमाण की शहंदा	भूमि के पुराने प्रमाण का प्रकार (सर्वेक्षण/खेती/संस्थागत)	पू. खण्ड संख्या की दशा में)	1. क्षेत्रफल (हेक्टर/वर्ग मीटर में) 2. भूमि उपयोग 3. पुराने जिनके लिए किया गया है 3. पुराने खण्ड/पू. पाटक (रू. में)	1. भूमि स्वामी/पति/पत्नी का नाम तथा निवास का पता 2. शासकीय भूमि	प्रत्येक भूमि स्वामी का श्रेणी	1. सरकारी पट्टेदार का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. पट्टे की श्रेणी 3. पट्टे के अधीन क्षेत्र	मौजबी करक (शहंदा की शहंदा)	भूमि पर विज्ञापन तथा प्रथम	1. क्षेत्रफल 2. दृष्टिकोण 3. पुराने प्रतिशत	फसल के प्रकार 1. खेती 2. वृक्ष 3. जंगल 4. अन्य	फसल के अधीन क्षेत्रफल	वर्ग: 2023-2024 1. भूमि के सिवाई संबंधी प्राधिकार 2. भूमि पर संरचना/श्रेणी 3. अन्य अभियुक्तियां 4. वर्ष के दौरान कोलन संख्या (1) से (9) तक में प्रविष्टि में सुधार के शहंदा	
101909	15/1		0.0001	(शासकीय)									
5694	(S)		हेक्टर										
818CA5			रु. 0.00										
DAAZU													
VH0													

अपर तहसीलदार द्वारा म. क्र. 0564/ब-121/2021-22 एवं आदेश दिनांक 02/12/2021 के अनुसार दिनांक 09/12/2021 को खसरा क्षेत्रफल एवं खसरा दिप्पणी में परिवर्तन दर्ज किया गया है।  
श. नं. 3 से  
रिकॉर्ड सुधार पत्रिका के अंतर्गत आदेशानुसार कॉलम नं. 2 एवं 3 में प्रविष्टि दर्ज की गयी।

कार्यालय नगर पालिक निगम, भोपाल  
(उद्यान विभाग)

क्रमांक 79 / उ.वि. / 2023  
प्रति,

भोपाल, दिनांक 4 / 5 / 2023

श्री प्रिकार (0424499778)  
प्रभासी, वृक्ष कटाई / छंटाई अमला  
नगर निगम भोपाल

विषय :- जोन क 01 वार्ड क 05 ग्राम बोरवन भोपाल में 85 वृक्षों की कटाई निःशुल्क अनुमति बावत।

उपरोक्त विषय के संबंध में सहायक यंत्रों, जोन क 01 नगर निगम भोपाल द्वारा आवेदन पत्र प्रस्तुत कर जोन क 01 वार्ड क 05 बोरवन में मेंडिटेशन हॉल के निर्माण कार्य में बाधक 85 वृक्षों की निःशुल्क कटाई करवाने हेतु निगम प्रशासन से अनुमति चाही गई है। वृक्ष अधिकारी द्वारा स्वीकृत।

उक्त वृक्ष कटाई / छंटाई आदेश न0प्र0वृक्षों का परिरक्षण (नगरीय क्षेत्र) अधिनियम 2001 के अन्तर्गत खिन्दू क्र0-6 के खण्ड-2 में दर्शित परिस्थिति/कारणों के आधार पर नियमानुसार प्रदान की गई है। संबंधित द्वारा उक्त वृक्षों को काटे जाने के एवज में क्षतिपूर्ति वृक्षारोपण राशि 4,11,800/- डी. जी. क 724024 दिनांक 04.05.2023 के माध्यम से पर्यावरण वानिकी वनमंडल भोपाल में जमा की जा चुकी है।

अतः उपरोक्त स्थल पर लगे कुल-85 वृक्षों की निःशुल्क कटाई करवाये तथा प्राप्त लकड़ी निगम स्टोर में जमा कराये।

  
सहायक आयुक्त (उद्यान)  
नगर निगम भोपाल

भोपाल, दिनांक / / 2023

क्रमांक / उ.वि. / 2023

वैलिपि:-

श्री राकेश, स्टोर कीपर कटाई / छंटाई से प्राप्त लकड़ी का विवरण आवक पंजी में दर्ज करें।

सुश्री ममता वगैरे उद्यान सुपरवाइजर और सूचनार्थ प्रेषित।  
सहायक यंत्रों, जोन क 01 नगर निगम भोपाल की ओर इस निर्देश के साथ सूचनार्थ की वृक्ष कटाई / छंटाई कार्य करने हेतु नगर निगम अमले को अनुकूल परिस्थितियां उपलब्ध कराये।

सहायक आयुक्त (उद्यान)  
नगर निगम भोपाल

## कार्यालय पर्यावरण वानिकी वनमंडल भोपाल (म0प्र0)

पता - सी.पी.ए. बिल्डिंग ई-5 अरंरा कॉलोनी, बिट्टन मार्केट भोपाल - 462016

E-Mail :- cfcpcbhopal@gmail.com

Phone :- 0755-2462079

क्रमांक / लेखा /  
प्रति, 810

भोपाल, दिनांक 4/5/2023

सहायक आयुक्त (संघान)

नगर निगम भोपाल

विषय:-

जोन क्रमांक-01 वार्ड क्रमांक-05 ग्राम बोरवन जिला भोपाल खसरा क्रमांक 15 रकबा 0.1 हेक्टेयर प्रस्तावित योगा एवं मेडिटेशन हॉल के निर्माण कार्य में बाधक वृक्षों की कटाई बाबत।

संदर्भ :-

आपका पत्र क्रमांक/07 दिनांक 02.05.2023

—00—

उपरोक्त विषय में संदर्भित पत्र के तारतम्य में जोन क्रमांक-01 वार्ड क्रमांक-05 ग्राम बोरवन जिला भोपाल खसरा क्रमांक 15 रकबा 0.1 हेक्टेयर प्रस्तावित योगा एवं मेडिटेशन हॉल के निर्माण कार्य में बाधक वृक्षों का स्थल निरीक्षण कराया गया। स्थल निरीक्षण में परिक्षेत्र अधिकारी, पर्यावरण वानिकी वनमंडल भोपाल द्वारा नीचे दर्शाये अनुसार बाधित वृक्षों की क्षतिपूर्ति प्रतिवेदन प्रस्तुत किया गया है:-

30 से.मी. से कम गोलाई के-	28 वृक्ष X 02 गुना= 56 वृक्ष @ 1450/-	=	81200 /-
30 से.मी. से अधिक गोलाई के-	57 वृक्ष X 04 गुना= 228 वृक्ष @ 1450/-	=	330600 /-
		योग	= 411800 /-

इस संबंध में उपरोक्त क्षतिपूर्ति राशि रूपये 411800/- डी.डी क्रमांक 724024 दिनांक 04.05.2023 के माध्यम से इस कार्यालय में जमा कर दी गयी है। कृपया म.प्र. वृक्षों का परिरक्षण (नगरीय क्षेत्र) अधिनियम 2002 के अनुसार कार्यवाही सुनिश्चित करें।



वनमंडलाधिकारी  
पर्यावरण वानिकी, वनमंडल  
भोपाल

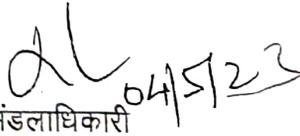
भोपाल, दिनांक

4/5/2023

पृ0क0/लेखा/ 811

प्रतिलिपि :-

1. आयुक्त नगर निगम भोपाल की ओर सूचनार्थ प्रेषित।
2. सहायक वन संरक्षक (प्रथम) पर्यावरण वानिकी वनमंडल भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
3. परिक्षेत्राधिकारी इकाई क्रमांक-2 पर्यावरण वानिकी वनमंडल भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।



वनमंडलाधिकारी  
पर्यावरण वानिकी, वनमंडल  
भोपाल

4/5/23